

**STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2015 AS ON 01.01.2016**

1. Name of Officer (in full) : Ais Kumar,

3. Present Post Held : Deputy Director, FSSAI, WR

2. Service to which the officer belongs : Central Civil Services

4. Present Pay : Basic Rs.29010 + G.P. 6600

Name of District, Sub-Division, Taluk & Village or City in which property is situated (Full location & Postal address)	Name & Details of Property Housing, Lands and Other Buildings	Cost of construction / Acquirement (and year when purchased) including of land in case of house and year when purchased	Present Value *	If not in own name, state in whose name held & his/her relationship to the govt. servant	How acquired, whether by purchase, lease**, mortgage, inheritance, gift or otherwise with date of acquisition & name with details of person(s) from whom acquired.	Annual income from property	Rem
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1) Old no. 1017 New No. 710 A Sector M Aashiana, Lucknow (U.P)	Plot App area (330.62 Sqm)	Rs. 2.25 L	Appx. 60L	Smt Anita (Wife)	By purchasing from her own saving on 10.01.2002. She is in service since 1989 from smt Mona Trivedi D/o Shri Dharnidaran R/o 12/3 Rajnagar, Ghaziabad (U.P)	NIL	Intimated duri previous state also
2) Flat no. 205, Shivani, Behind Thakur Mall Multiplex, Near Dahisar check Naka, village, Mahajanwadi, Thane, Maharashtra	Ready Built 2BHK Flat (Area-558 Sq.Ft)	Rs. 11.93L	Apprx. 60L	In joint Names of Mrs Anita (Wife) and Mr Ais Kumar (self)	By purchasing from wife's and own saing (3.17) GPF with drawal (4.0L), Housing loan (3.26L) and interest free loan from Relatives (1.5 L)- from M/s Thakur Estate Developers, Thakur House, Kandivali (East), Mumbai. Possession given in November 2007	NIL	Intimated duri previous state Also prior intin submitted to D before purchae dt. 03.05.2005

Signature  
Name  
Designation  
Date

*Ais Kumar*  
23.12.2015  
Ais Kumar  
Deputy Director, FSSAI, W/R  
23.12.2015

Note

- 1) \* In case where is not possible to assess the value accurately, the approximate vlue in relation to present conditions may be indicated.
  - 2) \*\* Includes short term leases also.
- The declaration form is required to be filled in and submitted by every member of Class I and class II (Group A and Group B) services under rule 15 (3) of the Central civil Service (Conduct) Rules, n1955, (now rule 18(1) of the CCS (Conduct) Rules, 1964) on the first appointment to the Service and thereafter at the interval of every twelve months, giving of all immovable property owned, acquired or inherited by im or held by him on lease or mortgage, either in his own name or in the name of any member of his family or in the any other person dependent on Government servant.
- 3)
  - 4) The wording 'No change' or 'No addition' or 'as in previous year' may be avoided and all details filled up.
  - 5) AIS officers are requested to fill the form in duplicate.
  - 6) All colums should be filled duly typed neatly.